

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr. M.P. No.1841 of 2021**

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1. Bablu Yadav @ Bablu Kumar		
2. Manoj Kumar Yadav	...	Petitioners
Versus		
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioners	: Mr. Nitesh Kumar, Advocate
For the State	: Mr. Prabir Kr. Chatterjee, Spl.P.P.

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**Order No.02 Dated- 10.09.2021**

Heard the parties through video conferencing.

This criminal miscellaneous petition has been filed by the petitioners with a prayer for modification of the order dated 01.07.2021 passed in A.B.A. No.3964 of 2021.

Perusal of the record reveals that there are two petitioners in this criminal miscellaneous petition and the prayer has been made to modify the order dated 01.07.2021 passed in A.B.A. No.3964 of 2021 and to extend the time period for the petitioners to surrender before the court below in connection with Giridih (M) P.S. Case No.22 of 2021 but the perusal of the record of A.B.A. No.3964 of 2021 reveals that only one person namely Bablu Yadav @ Bablu Kumar who is the petitioner No.1 in this criminal miscellaneous petition was the applicant in the anticipatory bail application and only Bablu Yadav @ Bablu Kumar was given the privileges of anticipatory bail by this Court vide order dated 01.07.2021 in A.B.A. No.3964 of 2021.

It is submitted by the learned counsel for the petitioners that vide order dated 01.07.2021 passed in A.B.A. No.3964 of 2021, the petitioner No.1 namely Bablu Yadav @ Bablu Kumar was directed to surrender before the court below within six weeks and he was further directed to deposit cash security of Rs.5,000/-. It is next submitted that because of financial constraint, the petitioner No.1 namely Bablu Yadav @ Bablu Kumar could not arrange money to deposit cash security, hence, he could not surrender within the stipulated time. It is also submitted that in the meantime the petitioner No.1 namely Bablu Yadav @ Bablu Kumar has arranged money to deposit the said amount of cash security and he undertakes to deposit the same at the time of his surrender in the learned court below. It is then

submitted that now the petitioner No.1 namely Bablu Yadav @ Bablu Kumar is ready and willing to surrender before the learned court below and unless six weeks' extension is granted to him, he will be highly prejudiced. Hence, it is submitted that the time period for the petitioner No.1 namely Bablu Yadav @ Bablu Kumar to surrender before the court below in terms of the order dated 01.07.2021 passed in A.B.A. No.3964 of 2021 be extended by six weeks from the date of this order.

Considering the aforesaid submission of the learned counsel for the petitioners, the prayer for extension of time for the petitioner No.1 namely Bablu Yadav @ Bablu Kumar to surrender in the court below in terms of the order dated 01.07.2021 passed in A.B.A. No.3964 of 2021 is extended by six weeks from the date of this order. The order dated 01.07.2021 passed in A.B.A. No.3964 of 2021 is modified by directing the petitioner No.1 namely Bablu Yadav @ Bablu Kumar to surrender within six weeks from the date of this order in terms of the order dated 01.07.2021 passed in A.B.A. No.3964 of 2021 subject to the condition that he will furnish the cash security of Rs.5,000/- at the time of his surrender in the learned court below.

The order dated 01.07.2021 passed in A.B.A. No.3964 of 2021 is modified to the aforesaid extent only.

Since the petitioner No.2 of this criminal miscellaneous petition was never given the privileges of anticipatory bail, the prayer for extension of time for the petitioner No.2 namely Manoj Kumar Yadav does not arise. Accordingly, the prayer for the petitioner No.2 is rejected.

This criminal miscellaneous petition is disposed of accordingly.

**(Anil Kumar Choudhary, J.)**